

[To be published in the Gazette of India, Extraordinary, part II, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 106 / 2009-Customs (N.T.)

New Delhi, dated the 6th August, 2009.
15 Sravana, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Adjudication), Mumbai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

1. the Commissioner of Customs (Export Promotion), New Custom House, Ballard Estate, Mumbai; and
2. the Commissioner of Customs (Export), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. VVF Limited, 109, Sion (East), Mumbai – 400 022 and others, issued vide, F.No. DRI/MZU/F/02/2007 dated 25th March, 2009, by the Additional Director General, Directorate of Revenue Intelligence, Mumbai Zonal Unit, Mumbai.

[F.No. 437/43/2009-Cus.IV]

(M.M.Parthiban)
Director (Customs) to the Government of India